

voters in all those five states will get identity cards. The Government should make announcement in this regard. If elections will not be held for any reason, the public will lose the chance to rout the corrupt Governments ruling in Maharashtra, Gujarat, Bihar and Orissa. In view of the present pace of progress in issuance of identity cards, there is every possibility of delay in this work. Apart this another important point is that who will be issued identity cards. Whether identity cards will be issued to only those people whose names are in the voters list.

But at several places, people who are not even citizens of this country have been enlisted in the voters list. As you all knew that it has happened at most of places, especially in Delhi, Bombay that more than 2 lakh Bangladeshi people have been enlisted in voters list in my constituency. In January-February 1994 we had.....to Election Commission.....(Interruptions)

[English]

MR. CHAIRMAN: Yes, I know. It is only 2.30 p.m. now. Please resume your seats.

(Interruptions)

MR. CHAIRMAN: Please do not get agitated over it. I will do it.

Now, we can take up the Supplementary List of Business—Papers to be laid on the Table of the House, Shri Manmohan Singh.

14.31 hrs.

PAPER LAID ON THE TABLE—Contd.

Revised Paragraphs of the Action Taken Report on the Report of the Joint Parliamentary Committee to enquire into Irregularities in Securities and Banking transactions

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to lay on the Table a copy (Hindi and English versions) of the Revised Paragraphs of the Action Taken Report on the Report of the Joint Parliamentary Committee to enquire into irregularities in securities and banking transactions together with Revised Replies (Part-II) and Annexures I-XI to Revised Replies.....(Interruptions)

SHRI RAM VILAS PASWAN (Roseria): Where is the copy? (Interruptions)

MR. CHAIRMAN: Shri Paswan, you seem to be not attending to or listening to the House at all.....

(Interruptions)

SOME HON. MEMBERS: Where is the copy.....(Interruptions)....

MR. CHAIRMAN: It is coming. You will be getting the copies soon.

(Interruptions)

MR. CHAIRMAN: One Hon. Member may speak at a time, please...

(Interruptions)

MR. CHAIRMAN: Please be seated.

(Interruptions)

MR. CHAIRMAN: Shri Jena, you know it very well; please be seated.

(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, they are available at the Publication Counter.....(Interruptions)

MR. CHAIRMAN: The Copies are available at the Publication Counter...

(Interruptions)

MR. CHAIRMAN: Please sit down...

(Interruptions)

MR. CHAIRMAN: Please resume your seats...

(Interruptions)

MR. CHAIRMAN: Please understand this...

(Interruptions)

MR. CHAIRMAN: What is going on here?...

(Interruptions)

MR. CHAIRMAN: The copies are available at the Publication Counter; you can collect the copies from the Publications Counter.

(Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura): We did not get the copies yesterday. We are not getting the copies.....(Interruptions)

MR. CHAIRMAN: Madam, the copies have reached the Publication Counter.

(Interruptions)

MR. CHAIRMAN: We are not discussing as to what happened yesterday. You may please understand this.

(Interruptions)

MR. CHAIRMAN: Shrimati Geetaji, Please do not waste the time of the House like this. The copies are available at the Publication Counter; and the Hon. Members can get the copies from the Publication Counter.

14.31 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS-
(GENERAL) 1994-95 contd..

[English]

MR. CHAIRMAN: Shri Ram Naik may please resume his speech.

[Translation]

SHRI RAM NAIK: I was saying that elections are going to be held in five states. People of Maharashtra, Gujarat, Bihar and Orissa are getting a chance to pull up the corrupt and wicked Government by the root there. As per Election Commission, voters of all these states will be issued identity cards before 15th January. I would like to know whether it could be done.

Around 2 crore Bangladeshi people have infiltrated in India, out of them 2 lakhs have been enlisted in voters lists of Bombay. In January-February we had given an information to Election Commission regarding the Bangladeshi people in Bombay city. Later on, Election Commission asked Maharashtra Government to identify actual citizens among those people. In accordance to it 3 lakh or 3½ lakh people have been asked to prove their citizenship. They have to produce proves for their citizenship. The Government has issued such letters and some people politicised this whole matter. But there is no need to politicise the matter as names of the citizens of this country only should be included into the voters list. Bangladeshi people have infiltrated, but as they belong to Muslim community, this matter is being given a communal colour.

These people were given notices earlier for verification of their citizenship but now this move has been abandoned suddenly because as per my information the Home Ministry of Central Government has told the Maharashtra Government to discontinue it.

[English]

MR. CHAIRMAN: We have all decided and you yourself also suggested that we will pass this without much discussion.

SHRI RAM NAIK: I am the only Member who has given Cut-Motions.

MR. CHAIRMAN: This point has already been made.

SHRI RAM NAIK: No, No; this point has not been made.

MR. CHAIRMAN: I am requesting you not to elaborate it.

RAM NAIK: I will be short.

[Translation]

The Members who had moved Cut Motions should be given a chance to speak. Central Government has made Maharashtra Government to suspend the work of verification of citizenship.

I would like to tell another surprising thing that some people get their names enlisted in the voters list at two places whether such persons will get photo identity cards at both the places. The Chairman of Minority Commission in Bombay has got his name enlisted in the voters list of Bombay as well as in the voters list of Sambhaji Nagar in Aurangabad. It is also surprising that he has got photo identity card at both the places. Name can be enlisted at two places mistakenly but I could not understand the issuance of two photo identity cards to same person. I, therefore request the Minister to clarify it. Some people tried to politicise and communalise the issue when we asked the Government to take action on it**

I would like to know as to what action the Government is going to take regarding the two photo identity cards issued to the Chairman of Minority Commission.

In the same way at page 21, there is a demand regarding Members Local Development Fund. it was discussed tomorrow. I do not want to discuss it again. But from technical point of view, the important thing in it are the comments from the Ministry of Rural Development...

[English]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): He has mentioned the name of a person who is not a Member of the House. It should be expunged.

MR. CHAIRMAN: I agree with you. That name will not go on record. You have to avoid the name, please.

[Translation]

SHRI RAM NAIK: You can expunge the name if you wish but I have presented a fact here. Now I would like to say something about the fund allocated to the M.Ps Ministry of Rural Development is working on it. I have a letter of Shri Rameshwar Thakur with me, who is Minister in this Ministry. In this letter he has written

[English]

"I may also like to add that hereafter the Ministry of Planning and Programme Implementation will be the nodal Ministry for the programme at the Central level and, as such, I would request that all further correspondence may kindly be conducted with that Ministry."

[Translation]

Now his portfolio has changed. The supplementary Demands for Grants received should have come through the nodal Ministry. How these demands have come from Rural Development Ministry, why these demands have not been routed through the Planning Ministry which is the nodal Ministry, otherwise this demand will be passed by a different Ministry and received by some another Ministry.

In the same way at Page 23, Demand No. 78 is for Rs. 60 crore, out of which Rs. 48 crore has been allocated for providing loan to NTC. It has already been discussed during Question Hour and Zero Hour. From the side of the Government it has been told that, 13 mills under this corporation have been lying closed. So far labourers have not been paid their wages in these mills and are likely to be paid in 2-3 days. It is my submission that if demanded grant will be sanctioned and loan will be given, then those people should be given their wages tomorrow itself. Assurance was given in this House that a Bill will be brought to nationalise those 13 mills. I would like to know from the Government as to when this Bill will be brought. People and labourers of Bombay will not tolerate if this is not done. I warn the Government on this issue. With these words I support the Cut Motion moved here and request the Government to pass it.

[English]

MR. CHAIRMAN: I would like to remind one thing to the hon. Members. There are many names before me from various parties. I am afraid we will not be able to complete the agenda if everybody wants to participate in the debate. Therefore, may I make a request? As you are all aware, there was almost a consensus that we would pass these items without discussion.

MAJ. GEN. (RETD). BHUWAN CHANDRA KHANDURI (Garhwal): You want to pass the Demands without any discussion Sir?

**Expunged as ordered by the chair.

MR. CHAIRMAN: That, in fact, was the consensus Khanduriji. Now we are on item 20 and we have to complete all the items up to 27.

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): How it could be. You are in the seat. How can it be passed without a discussion...(Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bahkura): Four hours were allotted for these two items. Two hours for Supplementary Demands and two hours for Railway Budget.

MR. CHAIRMAN: I hope you will all agree. Otherwise it becomes very difficult.

[Translation]

SHRI RAM NAIK: Mr. Chairman, Sir, I would like to brief you that this House unanimously passed BAC report yesterday and in that four hours have been provided including two hours for Supplementary Demands and one or two hours for Railways. It today all of a sudden we start saying that it should be passed without holding any discussion on it. Then it cannot be like that. It is our submission that a discussion must be held. We will discuss in brief and precisely.

[English]

MR. CHAIRMAN: I am not denying the opportunity and privilege of the Members. I know that three hours are allotted for these two items. I am just reminding about what Shri Paswan has pointed out. We have to finish business up to item 27 of the agenda. Then, we have to take up the discussion on the Report of the Gian Prakash Committee. Many hon. Members want to participate in the Railway Budget. If you all agree, we will pass this item without discussion.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: You want us to finish the entire business within one and a half hours!

MR. CHAIRMAN: Yes. There is no problem.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Problem for whom?

MR. CHAIRMAN: Without wasting the time, we can finish the items. If we can pass this item without discussion, we can go to the next two items. I am only trying to take the consensus of the Members. If you insist, I will allow the Members to speak.

SHRI BASUDEB ACHARIA: In addition to the Supplementary Demands and the Railways, there is one more Bill. How can all the three items be finished in one hour?

MR. CHAIRMAN: It is possible. We have at our disposal one hour and twenty five minutes. If you don't agree and if you insist on having a discussion, I will allow the Members. But I will again request that we may pass this item without discussion. If you all agree, it can be done.

SHRI BASUDEB ACHARIA: It is not possible.

[Translation]

SRHI REJENDRA AGNIHOTRI (Jhansi): It is not possible that this item be passed without any discussion.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): It is true that in the Business Advisory Committee, time has been allotted for this item. But in view of the time that we have lost in the last few days, it is felt that since these items have to be necessarily passed by the House, we are requesting the hon. Members to cooperate with us and pass this item without any discussion. We will be able to go to the other subjects only after passing these items. Therefore, we would like to request the hon. Members once again to kindly cooperate on this matter. They have been cooperating on such matters on many occasions. So, I will once again request them to please cooperate so that we are able to pass these Bill immediately.

[Translation]

SHRI RAJVEER SINGH (Aonla): Mr. Chairman Sir, We can cooperate if we are allowed to speak. They have already seen it. Therefore, the opposition should be allowed to speak. The ruling party should forego its allotted time.

[English]

MR. CHAIRMAN. Since there is no general agreement, I am going to allow two minutes each to all the Members.

[Translation]

SHRI DEVENDRA PRASAD YADAV: Mr. Chairman, Sir, how can it be passed without a discussion?

[English]

MR. CHAIRMAN: Let there be no discussion. As there is no consensus, I am allowing the Members to speak. Shri Virendra Singh may please speak.

We have no time for such a discussion. Please sit down.

[Translation]

SHRI DEVENDRA PRASAD YADAV: Mr. Chairman, Sir, the Minister of State in the Ministry of Parliamentary Affairs, Shri Mukul Wasnik has sought our cooperation. He has talked about wasting the allotted time but who is responsible for that? I would say that the time has been wasted by the ruling party. The statement has been caused in the House due to sugar muddle.

[English]

MR. CHAIRMAN: Please take your seat. You are wasting the valuable time for discussion. Why are you talking the time of the House like this? There is no point in what you are saying. I have not allowed you to speak. Under what rule you are speaking? I have not allowed you.

[Translation]

SHRI VIRENDRA SINGH (Mirzapur): Mr. Chairman, Sir, in this regard I have to state that why should we pass this budget or give it our approval? This budget belongs to that Government which has prepared it under the instruction from foreign companies, IMF, World Bank and Washington. We therefore, do not believe in it. The 90 crore population of this country also do not believe in it. Hence, we do not support the budget presented by this Government.

Mr. Chairman, Sir, India is a country of villages. The people in power make statements day in and day out that they want to develop the village and improve the conditions of the farmers of the villages. Though provisions are made in the budget for this purpose, the actual development do not take place. I do not hesitate in saying that the people in power have certainly benefited. The farmers living in the villages wholly depend on agriculture. Even the policies, including agriculture policy, of the Government are based on agriculture. Under these policies, the budget allocated for agriculture is not actually utilized.

I would like to tell Shri Vidyacharan Shukla, who is also the Minister of Water Resources, that the plains of Ganga-Yamuna which spreads from U.P. to Bihar is the largest fertile area. However, the hon'ble Minister has never made any provision of irrigation for the development of that area. Today the farmers of Punjab and Haryana are leading a happy life due to the facilities of irrigation available there. On the contrary, the Government is happy with Shri Harshad Mehta and those involved in the scandals like securities scandal and sugar muddle. They do not stand by the farmers of the country.

[English]

MR. CHAIRMAN: Please speak on this Bill.

[Translation]

SHRI VIRENDRA SINGH (Mirzapur): In such a situation why should we pass the budget? Today the foreign companies are coming in the country for trading. Before independence, Mahatma Gandhi had given the message of 'Swadeshi'...

[English]

MR. CHAIRMAN: This is not a discussion on the General Budget. This is only Supplementary Demands for grants.

[Translation]

SHRI VIRENDRA SINGH: Gandhiji had dreamt of developing India on the basis of indigenous economy. Mr. Chairman, Sir, in 1953, when Jansangh convened a session in Kanpur, Pt. Din Dayal Upadhyaya had given the message of giving irrigation facility to every field and to provide work to everyone. He had shown a way to make the country prosperous but now the Government wants to ruin the culture of our villages by allowing foreign companies to do business in our country. The multinational companies are posing threat to the culture and civilization of our country, where several Vedas, Gita and Ramayana were composed. These companies are not

coming only for trading but they also do not want our villages to progress.

[English]

MR. CHAIRMAN: Shri Birendra Singhji, you have to confine to this Supplementary Demands for Grants. Please understand that this discussion is not the Supplementary Demands for Grants. Do not go into the general discussion. At this rate you will not be able to conclude within your time.

[Translation]

SHRI VIRENDRA SINGH: Sir, we all know very well that how and for what purposes the money which has been provided under the supplementary demands will be spent? I want to discuss on that matter only. The Government wants to ruin the culture and civilization of our country by allowing these foreign companies to enter into trade in India. I want to clarify further that in the programmes beamed through the channels which are being operated by the foreign companies on Doordarshan, cricket match was telecast 450 hours out of 500 hours and only 50 hours were given for coverage of matches of our villages on Doordarshan. I would like to submit that the Government wants to spend Budget funds under a conspiracy hatched by foreign companies. On the other hand, the artisans like blacksmith, carpenter and weavers living in villages are neglected. The work is being taken away from the hands of these people who are engaged in small scale industries. Earlier such things were used to be done under the British rule but now by allowing the entry of foreign companies in the country our industries and workers are on the verge of crisis.

Therefore, I would like to say that we do not agree with you to pass the amount which has been sought under the Supplementary Demands for Grants. We know that how these funds will be spent. You will do whatever is in your interest or you will act according to the directions of the agents of foreign companies or in the interest of foreign companies. We want to develop the country on the basis of indigenous technology and make it self-reliant. We want to develop our villages, farmers and every artisan of this country. That is why we do not agree to pass these demands.

If you want what we should pass these supplementary demands, then please bring such type of economy in the country which should be based on indigenous technology and self-reliance and the message of which was given by Mahatma Gandhi at that time of freedom struggle. They seek vote in the name of Mahatma Gandhi but forget the very ideals of Mahatma Gandhi. They are used to forget such people. The Government should at least remember Gandhiji whose ideals the nation has been following till now. Gandhiji gave us the slogan of 'Swadeshi' and 'self reliance'. Our country can be prosperous only on the basis of 'Swadeshi' and self reliance. We will have no objection to pass these "Supplementary Demands for Grants, if they will show their consent in making the villages of our country prosperous. With these words, I conclude.

MR. CHAIRMAN: Shri Nirmal Kanti Chatterjee—Absent.

Shri Yaima Singh Yumnam. Please be brief. Only two minutes

SHRI YAIMA SINGH YUMNAM (Inner Manipur): Sir, Shri Ram Naik has pointed out about the issuance of photo identity cards. I would like to refer to this House that election in Manipur is due as the five term of its Government would be completed by 28th February, 1995.

Sir, while making announcements for elections to the five States, the Chief Election Commission has left out the State of Manipur. Non-issuance of photo identity card by that time might have been the reason for not announcing elections to the State of Manipur.

Sir, the difficulty in Manipur is that in the hill areas the law and order situation is very bad and the process of issuing photo identity cards cannot be taken up there. So, a special consideration must be made for this particular State of Manipur on account of the prevailing law and order situation there. I urge this House and draw the attention of the Central Government to give some special consideration for this so that election in Manipur could also be held on time, that is, before 28th February, 1994.

Sir, my next point is, might be that for Manipur being under the President's rule, elections to the State are not announced, but now it has been revoked and a Ministry has been formed and that Ministry can take a decision on this.

Sir, in this regard I would like to mention that the Government of Manipur is trying to expand the Cabinet before a trial of strength which is scheduled for 23rd December, 1994, that is, just after two days. I would like to urge the Central Government not to pursue such unprecedented things. The Cabinet must not be allowed to expand before the trial of strength. The trial of strength will be held on 23rd December, 1994 after which it can be expanded. Let us keep a norm. Sir, these are the things I wanted to submit. I thank you for giving me this opportunity to speak.
[Translation]

SHRI TEJ NARAYAN SINGH (Buxar): Mr. Chairman, Sir, the main questions that whether this money will be spent properly or not? Whether this money will be spent on providing facilities to poor or rich people? Just now, Shri Naik has raised the question of making identity cards. I would like to say that there are no differences on this issue. If a poor person goes to cast his vote with the identity card at a polling booth and a rich person of that area stops him on his way at prevents him from casting his vote, no police is found there to provide him protection. If by chance, the Police is found there, they support that rich man. They will not support poor man. Therefore, I urge upon you that the Government should make some arrangements for this. I think that the police of some other States should be deployed at the time of voting without caring for the expenditure involved in it.

Mr. Chairman, I belong to Buxar. The Harijans of Semri village in Buxar region were not allowed to make their identity cards. This fact was brought to the notice of the District Magistrate, and the SDO concerned but no action was taken in this regard. This is not an isolated case but there are several other villages also where Harijans and poor people are being deprived of getting Voter's identity cards. Similar position prevails in Chilhari

and Nanijore villages. So, I want that the funds which are being sanctioned under the supplementary budget, should be used for the deployment of police and to protect the poor people from those persons who are depriving them of getting their identity cards. Prepared.

The Government should not care for the money in this regard but police protection must be provided to poor people.

Mr. Chairman, Sir, it is being said that the people of those states will not be allowed to cast their votes where identity cards are not made by 15th January. I fail to understand how this type of thing is being talked about. The Right to vote is our Fundamental Right. Nobody can deprive us of exercising our right to vote. It has not been provided in any law that voters photo identity cards must be ready by 15th January, 1995, otherwise the people will not be allowed to cast their votes. Sir, through you I would like to ask such people that how can they deprive us of our fundamental right? There is a provision in C.P.C. to serve a notice to appear in the court, but the Election Commissioner is openly saying that he does not have a right to say so. I would like to know under which law it is stated. Before snatching this right, a legal notice should be served to us. Without serving a notice you have no right to snatch our fundamental right. Therefore, my submission through you is that no department should be allowed to restrict anybody from casting vote if identity cards are not issued.

Mr. Chairman, Sir, it is being said that the Bangladeshi's have migrated to our country. It is quiet wrong. The person, who stays beyond six months in our country, is the citizen of our country. He is not a traitor but patriot. Please through the Constitution. (Interruptions)

I do not know anything about the Articles but it is there in the Constitution. Go through the Constitution. A person who has been living here for more than six months, is the citizen of our country. He has the right to avail the citizenship of our country.

15.00 hrs.

Therefore, I think that merely on the basis of the caste to call someone a Bangladeshi, is wrong.

[English]

MR. CHAIRMAN: If you want to speak on Supplementary Demands, please stick to that. Please do not go to other subjects.

[Translation]

SHRI TEJ NARAYAN SINGH: One more thing is being said that the Government want the upliftment of the poor in the country. Bihar is a very poor State. There are big rivers but even after 47 years no bridge has been constructed there. On account of the paucity of funds the tubewells are lying closed. I would like to know from the Government if money will be spent there to construct big power houses. As per the budgetary provisions of the Government the villages are to be connected with the main roads. Will that amount be spent there? That amount will be spent merely

on comforts but I would like to say that it can not go last long. A day will come when people will open their mouths and will go to any extent for their rights. Earlier none asked for the wages but today it is not so. My submission is that if, you want to spend in favour of the poor, You can do so but if you spend for the rich, the country will not spare you.

With these words, I conclude and support these demands.

DR. S.P. YADAV: (Sambhal): Mr. Chairman Sir I rise to oppose the supplementary demands of the general budget. I am opposing it because the attitude of the Central Government is not fair. The States, where the Janta Dal is in power, may it be Bihar, Orissa or our new Government of Karnataka, the attitude of the Central Government is biased. Therefore, we oppose this budget.

I would like to urge upon the Government through you that booth capturing can not be stopped by issuing identity cards. The identity cards of the poor will be snatched and they will not be allowed to reach the booth. If there is no restriction of identity cards, even the poor person can cast his vote. I do not want to oppose the identity card but I would like to say that when we used to hold election in the college, at least 20-25 percent....

[Interruptions]

MR. CHAIRMAN: Please take your seat.

DR. S.P. YADAV: You are wasting my time.

[English]

MR. CHAIRMAN: The point is that you are not speaking on the topic which we are discussing now. The subject matter for discussion is Supplementary Demands. We had enough discussion on this topic. If you have anything to say on the Supplementary Demands, you can do so. Otherwise, please sit down.

[Translation]

DR. S.P. YADAV: We are discussing about the Supplementary Demands.

[English]

MR. CHAIRMAN: The discussion is not on Identity Cards. Please sit down. If you have anything to add to the discussion on the Supplementary Demands, you may do so and not on identity cards.

[Translation]

DR. S.P. YADAV: Let me put forth the points. If you do not want to listen, I take my seat. You are wasting my time.

I was saying that the issue of identity card is being taken as a remedy, for ruining the State Governments. It will create a Constitutional crisis.

Secondly, rural development has been mentioned in the budget. I would like to say that the grant given to the M.P.'s for local area development is so low that it is a drop in the ocean. since we are elected by 10 lakh people. There is not even a single M.P in whose Constituency there are less than 10 lakh voters. In Uttar Pradesh there are 5 Legislative Assemblies, In Bihar there are 6 and in Madhya Pradesh these are 5 in one Lok Sabha

Constituency, there only rupees one crore will not serve the purpose. In Uttar Pradesh, rupees 20 lakhs comes in the share of Legislative Assembly Constituency. No development work can be undertaken with this sum, therefore I urge upon the hon. Minister that this amount should be increased at the earliest and it must be increased upto 2 crore rupees at least or rupees 50 lakh should be given for each Legislative Assembly Constituency. It can do justice.

I would like to submit one thing that we were asked to get the development works like construction of roads, bridge and culverts through P.W.D. My submission is that the P.W.D. gives the estimate by adding 27 per cent more, which leads to much expenses on the work. It involves the commission also, therefore I would like to urge upon the hon. Minister through you that no restriction should be imposed to get the work done through P.W.D. so that 27 per cent of our money can be saved and does not go in waste.

KUMARI MAMTA BANERJEE (Calcutta South):(Interruptions) These people understand in Hindi therefore I would like to speak in Hindi so that they can understand something.

I would like to speak about identity cards, the question which has been raised here. I would not like to speak much on it but one thing is certain that identity cards should be compulsory for citizenship. I support it and will go on doing so. Identity cards should be issued for citizenships in this country otherwise in future, on account of the booth rigging, booth capturing, money power, muscle power and mafia power free and fair elections can not be conducted. Therefore, I support it.....(Interruptions) Please lend me your ears. (Interruptions)**

[English]

KUMARI MAMATA BANERJEE (Calcutta South): This is too much. They do not allow me to speak....(Interruptions)

MR. CHAIRMAN: This is not going on record.(Interruptions)

MR. CHAIRMAN: Nothing is going on record.(Interruptions)

KUMARI MAMATA BANERJEE: I have every right to speak. I am also a Member of Parliament just like they are. I seek your protection.....(Interruptions)

MR. CHAIRMAN: If there is anything unparliamentary, it is the duty of the Chair to remove it from the record. You cannot interfere like this. Please help the Chair to conduct the business of the House. No, no, you cannot interfere like this.

No interference will go on record. Please help the Chair to conduct the Business. We have so many other items. Please continue.

[Translation]

KUMARI MAMATA BANERJEE: I listen attentively to whatever is said by the Opposition Members. This Parliament is a popular Parliament and it is a symbol of our democracy.....(Interruptions)

MR. CHAIRMAN : What is this?

** Expunged as ordered by the Chair.

KUMARI MAMATA BANERJEE: Sir, this word should be expunged from the proceedings. He has called me a** Sir, this should be expunged....** (Interruptions) Sir, he has called me....** This should be expunged from the proceedings. They have said that.....** This should be expunged, Sir. It is unparliamentary (Interruptions)

MR. CHAIRMAN: Please listen to me. All unparliamentary expressions used from all sides will be expunged. But please do not interfere like this. Mamataji, please continue.

(....Interruptions)

SHRI AMAL DATTA (Diamond Harbour): Who has started this?

MR. CHAIRMAN: It is from both the sides.

(....Interruptions)

[Translation]

KUMARI MAMATA BANERJEE: The farmers are faced with difficulties due to the increase in prices of fertilizers. That is why I would like to say to the Minister of Finance that he should give special attention to this. It is the responsibility of the Government to ensure that the farmers are provided adequate fertilizers....(Interruptions) You do not even like to hear such things? Do you not like to hear a discussion on the welfare of farmers? (Interruptions)

[English]

MR. CHAIRMAN: Please, do not listen to that.

[Translation]

KUMARI MAMATA BANERJEE: I would like to submit to the Central Government that it is imperative to give attention to that. The 80 per cent farmers live in villages. The farmers find it difficult to properly take up cultivation in the wake of increase in the prices of fertilizers. Their prices must be brought down.

Secondly, the prices of the essential commodities, like rice, sugar, baby food, etc. should also be brought down. The prices of commodities available in fair-price shops have also increased. I urge upon the Government to give attention to the also.

Today, we have 3 crore unemployed youth in our country. Their names are registered with Employment exchanges. In our State there are 50 lakh unemployed youth 110 industries are lying closed there. As a result thereof, the labourers are on the verge of starvation. When I speak in the House in this regard, our CPM colleagues start shouting. I have never supported corruption. If somebody indulges in corruption then everybody should oppose it and action must be taken. All the States should follow a uniform policy. The corruption is on the increase in our State as well as in Bihar. The steps are needed to be taken against this.

[English]

I conclude with these words that the Government

should look into the problem of fertilizer and essential commodities seriously so that people should get things at proper prices.

PROF. SUSANTA CHAKRABORTY (Howrah): Mr. Chairman, Sir, this is the second batch of Supplementary Demands for Grants for this financial year 1994-95. The question that baffles my mind is whether the Budget has got any relevance at all, in a case, when thousands and thousands of crore of rupees are being put into the stream from outside and when almost the same amount has been siphoned out in the shape of securities scam and now infamous or notorious sugar scandal.

Sir, it will not be out of place to recall the aftermath of the Budget. I am not going into the economic policy of the Government. But after the Budget what we see is that there has been a rise in the prices of essential commodities; there has been a rise in the prices of inputs like fertilizers, which has already been mentioned by my colleague, Kumari Mamata Banerjee; there has been a rise in the number of sick industries; and a rise in the number of closed industries. So much of money the Government wants us to permit them to spend during the rest of the year. But we wonder, Sir, that the Government does not think that it is its responsibility to pay the salaries and wages to the workers of the public sector companies. Sir, throughout the country, a good number of public sector companies are sick and their employees are not getting their salaries. In our State, in West Bengal, to name certain industries in my constituency, the workers of the NJMC, the workers of the NTC, the workers of Burn Standard Company and its subsidiary, Reyrolle Burn, the workers of JESSOP and the workers of Braithwaite are being deprived of their salaries in time.

When the Ministers are enjoying their perks, when so much of money has been siphoned out from our coffers, there is no one to think of these unfortunate workers. May I request the Government, through you, sir, to look into the case and to assure this House that no staff and no worker in any public sector company in our country shall go without their wage and salary and that it will be paid in time? We want that guarantee should be given to this august House today itself.

Secondly, we all know that a number of agricultural workers in our country are going on increasing because the small industries are being closed down. Now, approximately today, Sir, their number is almost eight crore. If we think of their families, if we make a total of it, the people who are dependent on them, their number shall be more than 32 crore, who are dependent on agricultural wage. But in all the States in India, there is no guarantee for them to get minimum wages and there no social security measures for these agricultural workers.

The All India Agricultural Workers' Union today staged a *dharna* outside the Parliament. It is an unfortunate thing that after fifty years that we have spent here, we have not yet been able to bring in any comprehensive legislation in this House guaranteeing their livelihood, guaranteeing them their minimum wage

**Expunged as ordered by the Chair.

and guaranteeing them the social security measures. So, in the Supplementary Demands for Grants, I demand the Government to make a provision for this.

Sir, the Government in its Budget assured this House that when a public sector undertaking will be closed down or will be declared sick, then there will be redeployment of labour. But how much amount is the Government spending for the training of the surplus labour, if any they have, so that they may be absorbed in the new process of industries that will come in? There is no provision for this, I am sorry to mention.

Then, a small amount has been provided to the Jute Corporation of India. When the jute mills are earning profits and when there is a good market for jute in the outside world, the jute mills are becoming sick. This is because the jute is not being supplied to them and the jute which is necessary is being purchased from the private parties and that is also a low quality jute. The Jute Corporation has not yet entered the market and as a result the agriculturists who grow jute are being deprived of it.

So, we are ready to grant this amount to the Government, but the Government in turn must promise that the Jute Corporation will start purchasing jute and begin supplying them to the NGMC mills, so that they can survive.

Lastly, there are certain public sectors units which were taken over by the Government with the promise to modernise them. But the Government have not spent any money for its modernisation and diversification. Those units have sufficient orders. The bank is not giving them any guarantee and the Government is not giving them any working capital. So, it is not for the labour that a particular unit is becoming sick, but because the Government is not providing the working capital to these industries.

May I also through you, sir, request the hon. Finance Minister to consider the issue and make provision for it in this Budget.

With these words, I conclude my speech. However, I oppose the attitude of the Government expressed in this Supplementary Demands for Grants for this particular years.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): We have received the revised Action Taken Report. I have been able to go through the first volume. I just want to know what are we going to do with this Report.

MR. CHAIRMAN: We are going to discuss that.

SHRI NIRMAL KANTI CHATTERJEE: When?

MR. CHAIRMAN: Now, we are discussing the Supplementary Demand for Grants. Let us finish that first. We are going to discuss this Action Taken Report.

...(Interruptions)

MR. CHAIRMAN: That we will decide. You please resume your seat.

...(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): In the revised Action Taken Report, there is new thing here. ... (Interruption)

MR. CHAIRMAN: You can point out when you discuss this matter. You please sit down.

...(Interruptions)

MR. CHAIRMAN: Not now please.

SHRI BASUDEB ACHARIA: We waited for three months for this Report and there is nothing.

MR. CHAIRMAN: What are you doing? Why should I remind you that what you are doing is not in order?

SHRI BASUDEB ACHARIA: Why not in order? ... (Interruption)

SHRI NIRMAL KANTI CHATTERJEE: This revision is not in order.

MR. CHAIRMAN: Shri Chatterjee, you have made your point. Then why are you not resuming your seat? You have made the point. This House is going to discuss this Report.

SHRI NIRMAL KANTI CHATTERJEE: There is an attempt to impress upon us ... (Interruption)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, it is unfortunate.

SHRI BASUDEB ACHARIA (BANKURA): Why it is unfortunate?

SHRI MUKUL WASNIK: Hon. Members have read the Report and they have started saying that it is not correct. This is really very unfortunate. This is not the way in which they can take the House for granted. ... (Interruption)

SHRI NIRMAL KANTI CHATTERJEE: What is this big joke?

MR. CHAIRMAN: Shri Chatterjee, I have not allowed you to speak. Please resume your seat.

(Interruptions)...

MR. CHAIRMAN: Nothing is going on record. Shri Chatterjee, I will allow you to make your point a little later. Now, you have made your point and you please sit down because this House is going to discuss this Report. Whatever points you want to raise, you can raise during the discussion and there is no point in discussing it now. The House is now discussing the Supplementary Demands for Grants.

SHRI NIRMAL KANTI CHATTERJEE: I am merely submitting to you that it has become very important for us to discuss this. That is the point I am making.

MR. CHAIRMAN: Shri Chatterjee, let the Members go through the Report. Why do you make it now?

SHRI BASUDEB ACHARIA: We have gone through the Report.

...(Interruptions)

MR. CHAIRMAN: Please resume the seat.

...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: O.K., Sir, I concede the point that only after reading it, the worthlessness of the Report will be understood. I concede that point.

MR. CHAIRMAN: Please resume your seat. This is not time for such a discussion.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Chairman, Sir, very Seriously I maintain that this Government does not deserve a Supplementary Grant. It is guilty of many misdeeds, acts of omission and commission and acts of betrayal of national interest; it is guilty of launching an anti-mazdoor and anti-kisan policy; it is guilty of having adopted anti-minority policies, it is guilty of having opened the country to foreign control over the commanding heights of the economy; it is guilty of massive corruption; it is guilty of being an inefficient Government where the Prime Minister does not even read his papers. I do not think this Government deserves any more money than what we have already given.

But, Sir, it is money Bill and I know that the rejection of a Money Bill can precipitate a Constitutional Crisis and may be, therefore, with some cuts, we might allow this Bill. But I would like the Government to take note of the growing discontent in the country with its performance. An overall impression has been created in the country that this Government is not in control of the national situation, that it has no sense of direction, that it has no sense of purpose, that it does not know where it is going, that it does not even know whether it is losing or winning. Therefore, I feel that we have to look at this Supplementary Grants Bill with a certain sense of, shall I say, impending tragedy.

During the Cut Motion, my friend Mr. Ram Naik raised the question of the revision of electoral rolls. I am very happy that Mr. Ram Naik and his party performed what they consider to be their patriotic duty of reporting the existence of foreigners in various towns and places in the country. I think they were not performing a patriotic duty, they were performing a partisan duty playing a communal game ...*(Interruptions)*

MR. CHAIRMAN: Shahabuddin Ji, it is an entirely different subject...

...*(Interruptions)*

SHRI SYED SHAHABUDDIN: I shall be very brief, Sir. Because the point has been raised, therefore, I just want to say one sentence ...*(Interruptions)*

MR. CHAIRMAN: Please listen to me...

...*(Interruptions)*

SHRI SYED SHAHABUDDIN: Sir, he has spoken for ten minutes, you must allow me two sentences only. I am not going out of line because this money is going to be spent on the Election Commission and on the issue of the identity cards and, therefore, I just want to say that merely a person or a party, howsoever powerful it might be, pointing at me and saying 'you are a foreigner', cannot turn me into a foreigner, cannot turn a citizen into a non-citizen, cannot turn a person into a non-person. Only a due process of law can do that. What I plead is that if this Government has any guts, let it establish tribunals in all

parts of the country, in all district of the country, under the law, and let all those electors at whom my friend Mr. Ram Naik points out his finger, go there, let them be called there and let it be decided whether they are foreigners or citizens. I do not understand how can he decide the citizenship of a person, how can a policeman decide, how can a numerator decide the citizenship of a person merely by asking him to produce certain documents...*(Interruptions)*. Does he have his birth certificate or his father's birth certificate ...*(Interruptions)*

SHRI RAM NAIK: Sir, on point of clarification.

SHRI SYED SHAHABUDDIN: I am not yielding, Sir.

MR. CHAIRMAN: He is not yielding.

SHRI SYED SHAHABUDDIN: Sir, about the identity cards, I want to point out only two things ...*(Interruptions)*

SHRI RAM NAIK: Sir, he has made my specific reference otherwise I would not have stood up. I want to make an explanation.

SHRI SYED SHAHABUDDIN: No, I am not yielding. You can clarify later on. Sir, as far as the identity cards are concerned ...*(Interruptions)*

SHRI RAM NAIK: Sir, I am on a point of order.

MR. CHAIRMAN: Please take your seat. He is on a point of order.

SHRI RAM NAIK: Sir, my point of order is that since he has taken my name three times, I want to make a personal explanation out of the issues raised by him and I want to say that I have the evidence with me. He has taken my name. Does he want to say that there are no names of foreigners in the electoral rolls? ...*(Interruptions)*

SHRI SYED SHAHABUDDIN: Sir, he cannot be the judge, he cannot be the accuser and the executioner at the same time. With the connivance of the Bombay police and his Government in Delhi. ...*(Interruptions)*

...*(Interruptions)*

SHRI RAM NAIK: Are you sure that there are no names of foreign nationals in our electoral rolls? ...*(Interruptions)*

SHRI SYED SHAHABUDDIN: How are you so sure?

SHRI RAM NAIK: it is because we have established it. ...*(Interruptions)*

SHRI SYED SHAHABUDDIN: Let that be judged by a court of law. ...*(Interruptions)*

MR. CHAIRMAN: No, please. This cannot go on like this.

...*(Interruptions)*

SHRI SYED SHAHABUDDIN: Sir, I am making my point.

SHRI RAM NAIK: Sir, this is not making a point. Why is it pinching him?

[Translation]

SHRI RAM NAIK: Where it has to pinch, it has pinched. ...*(Interruptions)*

[English]

MR. CHAIRMAN: Please sit down.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Sir, there is no sense of other Members. Please sit down.

(Interruptions)**...

MR. CHAIRMAN: What you are saying is not going on record. Please sit down.

Shri Shahabuddin please conclude in one minute.

SHRI SYED SHAHABUDDIN: Yes, sir. As far as Local Area Development of M.Ps. is concerned...

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Sir, even the Lt. Governor of Delhi has stated that nearly half the number of rickshaw pullers in Delhi are Bangladeshis. How can the hon. Member contradict and say there are no foreign nationals in the country? ... (Interruptions)

MR. CHAIRMAN: Please sit down. This is too much.

... (Interruptions)

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Whether any rule is going to be framed for lakhs of Bangladeshi infiltrators or not? ... (Interruptions)

[English]

MR. CHAIRMAN: This is not correct. You are disobeying the Chair. This is too much. You please sit down. You are not allowed to speak. This is disobeying the Chair. I am warning you. You are repeating this.

Shri Shahabuddin: please conclude. Please speak on Supplementary Demands only.

SHRI SYED SHAHABUDDIN: Sir, I am speaking on Supplementary Demands only.

As far as Local Area Development Fund is concerned, there are 13 constituencies which are not represented in the Lok Sabha. There is no reason why the people of those constituencies should be deprived of the benefits of this scheme. I, therefore, suggest that as in the case of other constituencies the money should be placed at the disposal of the District Magistrate and a Committee consisting of all M.L.As. of the parliamentary constituency should be formed and it should advise the Collector about the schemes to be undertaken, so that the benefit goes to the people and the people are not deprived of it.

SHRI BOLLA BULLI RAMAIAH (Eluru): Mr. Chairman, sir, the presentation of Supplementary Demands has become a routine affair for the Government. Though they have estimated earlier for some funds, it seems that they are not able to properly assess the requirements and in my opinion they should have also provided more for health and education which are absolutely essential for the country for future requirement. Also, as our friends have mentioned about fertiliser, it requires a little bit more than what they have provided and they should have helped the fertiliser industry and also reduction of fertiliser cost so that the farmers are able to help in production. Food subsidy

should also be made. Rice subsidy should be there. Where the State Governments are providing it, the Centre should be able to come to their rescue and they should help them. Also, even where they have prohibition, the Central Government should also help in reducing the cost of prohibition so that they are involved and give some contribution from them.

As far as public welfare and rural development are concerned, I fully appreciate that it is absolutely essential and they may have to come forward with better conditions and they should be able to reduce the cost and other expenditure on salaries and wages and the non-priority expenditure should be reduced in order to see that the Budget is provided more carefully.

Though this year they were able to get better revenue collection both in direct and indirect taxation, that should have been used for the development of power projects and they should have given the common man a better subsidy and given better health and security.

MR. CHAIRMAN: There are some more speakers. I request all the Members to kindly not to participate in the debate so as to complete the debate now. Saroj Dubeyji, I have received your name just now. There are three more Members from the BJP who want to speak. Let us conclude the discussion now. So, I request all the Members not to insist on speaking. Otherwise, we may not be able to complete this discussion today.

[Translation]

SHRI RAJENDRA AGNIHOTRI: Mr. Chairman, Sir, I will take only two minutes. My constituency is the most backward area.

[English]

MR. CHAIRMAN: Agnihotriji, I request you not to participate in the discussion. Let us wind up the discussion now. The hon. Minister may reply now. Two Members from your Party have already spoken. There are other Members also who want to speak. I cannot allow you alone to speak. Please cooperate with me.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Mr. Chairman, Sir, only one Member spoke from our Party.

MR. CHAIRMAN: From the Congress Party also only one Member spoke in this debate.

[Translation]

SHRI RAJENDRA AGNIHOTRI: Only 2 hours have been fixed for this. If you do not allow me, I will not speak. I want to put only two questions to the hon. Minister.

[English]

MR. CHAIRMAN: You have to cooperate with me. Dubeyji, please take your seat. I am not calling the names of the Members which I have received just now and I am requesting other Members, whose names are already listed, also not to participate in the debate. Let us allow the Minister to reply to the debate.

...(Interruptions)

MR. CHAIRMAN: Two Members from your Party have already spoken. So, please do not insist on speaking. Technically one Member only spoke, but two Members have already spoken in this debate.

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad): Mr. Chairman, Sir, we have not been allocated a single penny.

[English]

MR. CHAIRMAN: You are not allowed. This is not going on record.

(Interruptions)...

MR. CHAIRMAN: You are not allowed to speak. This is not going on record.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): Mr. Chairman, Sir, I am thankful to all those Members who have participated in the discussion. They have given valuable suggestions and they are duly noted. But, I wish to inform the hon. Members, through you, that I will restrict my comments only to the items of the Supplementary Demands.

Today, we are discussing the second batch of Supplementary Demands for Grants for the financial year 1994-95 covering about 25 Demands aggregating to Rs. 5,786.83 crore. The gross expenditure is matched by savings and recoveries and increased by receipts to the extent of Rs. 3,825.02 crore. Actually, there will be a net cash outgo of Rs. 1,961.81 crore.

Many of the Members have expressed their concern about the rising prices of fertilizers.

The Government is also seriously concerned about this and keeping in mind that the international price of the urea is going up we have provided an additional amount of Rs. 666 crore for the import of urea in this Supplementary Grant.

[Translation]

SHRI RAJENDRA AGNIHOTRI: Mr. Chairman, sir, these days the prices of fertilizers are increasing and the farmers are not able to get fertilizers at reasonable prices. That is why the farmers are agitated. In the absence of fertilizers we are getting less crops. I would make a submission to the hon. Minister to give some relaxations on that.

[English]

MR. CHAIRMAN: Shri Agnihotriji you please resume your seat. Why do not you listen to him? That is exactly what he is speaking on.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, in addition to this we have allocated another Rs. 500 crore keeping in view the increase in input price, higher requirement for customs and reimbursement for

indigenous fertilizers. Also Rs. 109.7 crore is required as loans to Hindustan Fertilizers Corporation and Fertilizers Corporation of India to augment the domestic production of area.

Sir, the hon. Member, Shri Ram Naik has moved three cut motions. I will deal with them one by one. The cut motion number one is regarding need to issue the identity card to all the voters at the earliest and also to exclude the foreigners from voters' list. We have provided an expenditure of Rs. 225 crore. Fifty per cent of this amount will be shared by State Government and we have provided the remaining 50 per cent in the Supplementary Demands. Regarding this cut motion I would like to reform the hon. Member that the Central Government has already agreed, in principle, with the scheme of issuance of identity cards and also agrees to reimburse 50 per cent of the expenditure incurred by the state Government on the scheme.

So far as exclusion of foreigners from the voters' list is concerned, under the law only Indian citizens are entitled to enroll in the electoral rolls and the electoral registration authorities take all possible step to ensure that only eligible persons get enrolled in the electoral roll register.

Sir, in cut motion no. 2 about MP's local area development scheme, Shri Ram Naik has taken objection that the allocation for this supplementary Demand is made under the Ministry of Rural Development whereas he has received a letter from the Hon. Minister of Rural Development stating that the nodal Ministry will be the Programme Implementation.

In this respect, I wish to inform the hon. Member that this scheme was formerly to be administered by the Ministry of Planning and Programme Implementation. But the funds were released immediately as the Prime Minister made this announcement, by the Ministry of Rural Development because it is having the infrastructure to implement the scheme. That is why the work relating to the release of funds was entrusted to the Ministry of Rural Development by the Government.

Regarding the issue of fresh guidelines on the basis of several experiences and difficulties expressed by several Members of parliament, for the implementation of this scheme, those guidelines are under consideration and will be issued shortly.

Regarding the third cut motion moved by Shri Ram Naik about streamlining the functioning of NTC mills and also to nationalise the textile mills in Bombay, special tripartite committee has already recommended *inter alia* that the taken over mills would be nationalised. Once again the proposal is being examined and various aspects are being looked into. But so far, no final decision has been taken by the Government.

SHRI RAM NAIK: The payment of their wages has not been made yet.

* Not recorded.

Shri M.V. CHANDRASHEKHARA MURTHY: This issue has been raised last week also. That will be taken by the administrative Ministry. They have taken note of that.

MR. CHAIRMAN: I think, the assurance has been given by the concerned Ministry.

SHRI M.V. CHANDRASHEKHARA MURTHY: Hence I appeal to the hon. Member, Shri Ram Naik to withdraw all the cut motions and I also appeal to the Members of this House to support the Supplementary Demands for Grants.

MR. CHAIRMAN: Are you withdrawing the cut motions?

SHRI RAM NAIK: Since the reply is not satisfactory, I am not withdrawing my cut motions.

MR. CHAIRMAN: I shall now put the cut motions moved to the Supplementary Demands for Grants (General) for 1994-95 to vote.

Cut Motion Nos. 1, 2, and 3 were put and negatived.

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (General) for 1994-95 to vote:

The Question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the order paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ended 31st day of March, 1995 in respect of the following demands entered in the second column thereof—Demand Nos. 4, 5, 6, 11, 15, 27, 29, 38, 40, 41, 46, 47, 49, 58, 69, 71, 78, 80, 83, and 86."

The motion was adopted.

15.49 Hrs.

APPROPRIATION (No. 6) BILL, 1994

[English]

MR. CHAIRMAN: Now, we take up item Nos. 21 and 22, Appropriation Bill for introduction, consideration and passing.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): I beg to move for leave to introduce". Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95."

The motion was adopted.

SHRI M.V. CHANDRASHEKHARA MURTHY: introduce" the Bill.

MR. CHAIRMAN: The Minister may now move the Bill for consideration.

SHRI M.V. CHANDRASHEKHARA MURTHY: I beg to move".

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1994-95, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of "That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated fund of India for the services and of the financial year 1994-95, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House will now take up clause by clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The Motion was adopted.

clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN: The question is:

"That the Schedule stand part of the Bill. The motion was adopted."

The Schedule was added to the Bill.

MR. CHAIRMAN: The Question is:

That clause 1, the enacting Formula and the long Title stand part of the Bill. *The motion was adopted.*

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI M.V. CHANDRASHEKHARA MURTHY: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

15.53 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1994-95

MR. CHAIRMAN: The House shall now take up discussion on the Supplementary Demands for Grants (Railways):

Motion moved:

"That the Supplementary sum not exceeding the amount shown in the third column of the Order Paper be granted to the President of India out of the Consolidated Fund to defray the charges that will come in course of payment during the year ending the 31st day of March,

*Published in Gazette of India, Extraordinary, Part-II, Section 2 dated 20.12.1994.

**Introduced/moved with the recommendation of the President.